

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA  
Unstarred Question No. 2436  
Friday, March 9, 2018

**Surplus Funds lying with SEBI**

2436: SHRI V. ELUMALAI:

Will the **Minister of FINANCE** be pleased to state:

- (a) Whether the Government is eyeing Rs. 3000-4000 crore surplus funds lying with markets regulator Securities and Exchange Board of India (SEBI) as a part of exercise to bridge the fiscal deficit gap, if so, the details thereof;
- (b) Whether the Government has also sought dividend of about Rs. 13000 crore from the Reserve Bank of India (RBI) for 2016-17, if so, the details thereof;
- (c) Whether SEBI earns two kind of money i.e. by way of penalties and fine and the another one by way of fee and other decisions; and
- (d) If so, such money collected by the SEBI during the last two years?

**ANSWER**

**MINISTER OF STATE FOR THE MINISTRY OF FINANCE  
(SHRI PON RADHAKRISHNAN)**

- (a) No, sir.
- (b) The Government had sought Rs. 13000 crore in addition to the surplus of Rs. 30,659 crore transferred by RBI. This was as per the Malegam Committee's recommendations of transfer of the RBI's entire surplus to the Government.
- (c) Yes, sir.
- (d) The fees and penalties received by SEBI for FY 2015-16 and FY 2016-17 is as follows:

S No	Financial Year	Fees (Rs. In Crore)	Penalties (Rs. In crores)
1	2015-16	391.15	10.74
2	2016-17	518.75	32.58